

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-692(PB)/2019

IN THE MATTER OF:

Beena Gupta

.... Petitioner/Applicant

v.

Tulsaini Construction & Developers Pvt
Ltd.

.... Respondent

Order U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 28.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner

:

For the Respondent

:

Adv. Nidish Gupta, Proxy for Adv. Simran
Jyot Singh

ORDER

Cont. P-31/2023

Ld. Counsel for the Petitioner in Item No. 2 i.e. CP (IB)-286(PB)/2019 seeks time. In view of the above, list the matter on 20.09.2023 alongwith CP (IB)-286(PB)/2019.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

28.08.2023
Lalit